

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2643**

**TO BE ANSWERED ON THE 2<sup>nd</sup> AUGUST, 2016/SHRAVANA 11, 1938, (SAKA)**

**NAGA PEACE ACCORD**

**2643. DR. THOKCHOM MEINYA:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI NINONG ERING:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the details of Naga Peace Accord have been worked out;**

**(b) if so, the details thereof;**

**(c) whether it is a fact that in the final settlement, the territorial integrity of other States would not be compromised;**

**(d) if so, the details thereof;**

**(e) whether the National Socialist Council of Nagaland had gone back on its demand for full sovereignty;**

**(f) if so, the details thereof and the reaction of the Government thereto; and**

**(g) the measures taken by the Government to resolve the issue in coordination with the concerned States?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (g) The Government of India and National Socialist Council of Nagaland (Isak-Muivah) (NSCN/IM) signed a Framework Agreement on 3<sup>rd</sup>**

**L.S.US.Q.NO.2643 FOR 02.08.2016**

**August 2015. This agreement lays down the broad principles within which the final agreement will be worked out. Consultations with all stake-holders, including the State Governments of Nagaland, Arunachal Pradesh, Assam and Manipur, will be held before reaching a final agreement.**

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